

GOVERNMENT OF INDIA
MINISTRY OF TRIBAL AFFAIRS
LOK SABHA
UNSTARRED QUESTION NO- 618
TO BE ANSWERED ON- 28/11/2024

IMPLEMENTATION AND MONITORING OF TRIBAL SUB-PLAN

618. SHRI SASIKANTH SENTHIL:

Will the Minister of TRIBAL AFFAIRS be pleased to state:

- (a) the detailed mechanism in place to ensure that funds released under the Tribal Sub-Plan (TSP) to States for centrally sponsored schemes are distributed at the district and taluka levels specifically targeting Scheduled Tribes (STs);
- (b) whether the Ministry of Tribal Affairs ensures that States and Union Territories (UTs) allocate funds for Tribal Sub-Plan (TSP) in the absence of Special Central Assistance (SCA) to TSP; and
- (c) the details of institutional setup/established to monitor the performance of Tribal Sub-Plan (TSP) in the States and Union Territories?

ANSWER

MINISTER OF STATE FOR TRIBAL AFFAIRS
(SHRI DURGADAS UIKEY)

(a) to (c): To ensure that the funds earmarked for Scheduled Tribes (STs) communities are directed towards schemes for tribal welfare, the obligated Ministries/Departments are required to place the funds earmarked for Development Action Plan for STs (DAPST)/Tribal Sub Plan (TSP) under Minor Head '796' below the functional major Head/Sub-Major Heads. Ministry of Tribal Affairs has developed STC MIS Portal with web address: <https://stcmis.gov.in> for monitoring of DAPST/TSP funds of the obligated Ministries/Departments. In order that concrete steps are taken for tribal welfare, the Ministry first calculates gaps in specific areas like schools, anganwadis etc. in the select tribal dominated villages and blocks. After gap assessment, the Ministry has also conceptualized schemes like PM JANMAN and Dharti Aaba Janjatiya Gram Utkarsh Abhiyan where specific targeted interventions like tribal hostels and basic infrastructure like Pucca Houses, internal roads are developed in a time bound manner to reach the last mile and the most disadvantaged communities.

The Ministry also convene meetings periodically with the obligated Ministries/Departments to review allocation, utilization, and physical progress under DAPST/TSP. Scheme/programme-wise progress and utilization of funds are also monitored through dedicated online portals and performance dashboard by the obligated Ministries/Departments. Officers while visiting States / UTs also ascertain the progress of implementation of various schemes/ programmes. Also, Utilization Certificates are insisted upon as a pre-requisite for further release of funds as per the norms of General Financial Rules (GFR). Further, State Governments are also required to designate a Single Nodal Agency in terms of revised procedure by Ministry of Finance for release of funds and monitoring for each Centrally Sponsored Scheme.

To regularly monitor the intervention-wise or ministry-wise progress of the mission, ministry-wise interactive dashboards have been developed on PM Gati Shakti portal. In these dashboards, the dynamic data is directly fetched from the MIS portals of the respective line ministries through API sharing and useful fields are visualized on the dashboard. Under each Ministry intervention, real time monitoring of the achievements of their respective scheme has been linked through API. There is a facility to know the progress of all 11 Interventions/scheme under PM JANMAN at a single platform. This robust database and gap analysis specific to PVTGs have provided critical insights into the existing gaps in villages/habitations. The PM Gati Shakti database, gap analysis, monitoring dashboards, reports etc have enabled Ministries/departments to identify the most pressing needs, plan targeted interventions and monitor the progress effectively.

The Ministry monitors TSP allocation and spending by States/UTs on the basis of circular dated 18.06.2014 issued by erstwhile Planning Commission on the subject 'Revised Guidelines for implementation of Tribal Sub-Plan (TSP) by the States/UTs' and the 'Guidance Note on merger of Plan and Non Plan classification' issued by Budget Division, Department of Economic Affairs (DEA), Ministry of Finance on 23.08.2016. As per the aforesaid Guidelines, the funds under TSP are earmarked from the total plan outlays not less than the population proportion of STs in State as per 2011 Census.

The Ministry of Tribal Affairs communicates regularly with the States/UTs, inter alia, on the adequacy of TSP allocation and spending, the constitution of Executive Committee at the state level chaired by the Chief Secretary to appraise and monitor TSP, conduct of critical gap analysis to ascertain the development gaps between STs and other communities, conduct of evaluation studies on States TSP Schemes, Installation of MIS to make available TSP related data in public domain, State TSP Scheme details and Department wise details of TSP allocated and expended from dedicated Minor Heads of account etc.
